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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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NOTIFICATION  
INCOME TAX

No. 3000 (F.No. 404/147/TRC-Nagpur/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue No. 2632 (F.No. 404/28/77-ITCC) dated 3.1.79 namely:- In the said Notification for the words and letters "Sarvshri E.S.Titus and M.G.Naik being gazetted officers of the Central Government, to exercise the powers of Tax Recovery Officers". The words and letters "Shri E.S.Titus being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer" shall be substituted.

to

Sd/-

( H. VENKATARAMAN )

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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